

**OFFICE OF THE PRL. DISTRICT & SESSIONS JUDGE,
BENGALURU RURAL DISTRICT, BENGALURU**

**TENDER NOTIFICATION : 01/2022
DATED: 21-06-2022**

LAST DATE FOR SUBMISSION IS 20-07-2022 AT 5:45PM

Sub: Providing Facial cum fingerprint recognition Biometric Attendance Machines for the use of Bengaluru Rural District unit-reg.

Sealed tenders are invited by the undersigned from the identified empannelled venders, as per the Government Circular No. 3.ಆ.ಸು.ಇ 29 ಕಎಇ 2012, Dated: 04.09.2013 to furnish their lowest rates for supply and installation of Facial cum fingerprint recognition Biometric Attendance Machines for the use of following courts in Bengaluru Rural District unit, subject to the Terms and conditions mentioned herein after.

Sl. No.	Name of the Court where Bio-Metric Attendance Device is required to be installed	No. of Devices to be installed
1.	Prl. District & Sessions Court, BRD, Bengaluru	3
2.	X Addl. District & Sessions Court, Dedicated Commercial Court, BRD, Bengaluru	1
3.	Chief Judicial Magistrate, BRD, Bengaluru	1
4.	Senior Civil Judge, BRD, Bengaluru	1
5.	Prl. Civil Judge, BRD, Bengaluru	1
6.	III Addl. District & Sessions Judge, Anekal	1
7.	Senior Civil Judge & JMFC, Anekal	1
8.	Prl. Civil Judge & JMFC, Anekal	1
9.	IV Addl. District & Sessions Judge, Doddaballapura	1
10.	Senior Civil Judge & JMFC, Doddaballapura	1
11.	Prl. Civil Judge & JMFC, Doddaballapura	1
12.	V Addl. District & Sessions Judge, Devanahalli	1
13.	Senior Civil Judge & JMFC, Devanahalli	1
14.	Prl. Civil Judge & JMFC, Devanahalli	1
15.	Senior Civil Judge & JMFC, Nelamangala	1
16.	Prl. Civil Judge & JMFC, Nelamangala	1
17.	Prl. Civil Judge & JMFC, Hosakote	1



The sealed tenders should reach this office **on or before 5.45pm of 20.07.2022.**

The sealed tenders will be opened before the Prl. District & Sessions Judge, Bengaluru Rural District, Bengaluru on **21.07.2022 at 5.45pm.**

The tender should be sealed and superscribed as **“TENDER FOR SUPPLY OF FACIAL AND FINGERPRINT RECOGNITION BIO-METRIC ATTENDANCE MACHINE”** and addressed to the **Prl. District & Sessions Judge, Bengaluru Rural District, Bengaluru.**

The cover should also indicate clearly the name and address of the firm, the tender should be sent by Registered Post or personally through messenger, if the tender is sent through messenger, the same has to be handed over to the above named officer or to the person authorize by him to receive the tender on his behalf at this office and acknowledgment be obtained. It is the responsibility of the firm to see that his tender offer is delivered at the above address on or before the specified date and time.

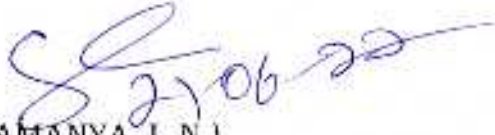
Sl. No.	TECHNICAL PARAMETERS	
Storage Capacity		
1.	Face Capacity	2,000
2.	Fingerprint Capacity	3,000
3.	RFID ID Card Capacity	3,000
4.	Transaction Capacity	1,00,000
COMMUNICATION		
5.	TCP/IP, USB-Host, WIFI (Optional)	Yes
6.	Push Data	Yes
STANDARD FUNCTIONS		
7.	Work Code, SMS, DST, Scheduled Bell, Self Service Query Automatic Status Switch Photo ID, T9 Input Camera, 9 Digit User ID, Built-in Battery, Multiple verify Mode, External Bell, Access Control Interface, Lock, Door sensor, Exit Button, Alarm.	
FEATURES		
8.	❖ Multi-Biometric Fast Verification	
	❖ Touch Keypad	
	❖ Infrared Auto-Turning on function to save power	
	❖ Quick recognition of dry, wet and rough fingers	
	❖ Multi-Language support	

	❖ Built-in 2000mAH Battery to extend operation time
	❖ Prevents duplicated face registration and supports fake face detection function
9	Model ESSL- SILK Bio-101TC

Terms and Conditions:

1. The tender notification may also be obtained in the Web-site: <https://districts.ecourts.gov.in/bangalorerural>.
2. The supplier shall quote the rate inclusive of all taxes levies, freight, GST other expenses as applicable and transportation charges etc., shall be considered to determine the lowest rates.
3. The Vendor should provide the minimum warranty period of 2 years.
4. The Vendor is required to execute service level agreement for providing warranty.
5. The supply should be made within a week from the date of receipt of the supply order and has to be installed with required software in the location as directed by this office at their own cost. Failing which the orders placed with be liable for rejection.
6. Machine should be in accordance with the specifications, otherwise the same is liable for rejection.
7. LAN cabling with the casing + piping and electrical wiring for the device should be done by the vendor itself.
8. The right of acceptance or rejection of the tender without assigning any reason rests with the undersigned.
9. The damaged machine if any found at the time of installation shall be replaced immediately.
10. As the payment will be made by preparing bill in Khajane-2, successful tenderer have to submit bills in duplicate along with copy of bank passbook, PAN, recipient ID if available soon after the installation of machines.
11. The tenderer should send the expert technician to install the system to the respective courts and provide free training to at least two officials working at the place of installations.
12. The tenderer should assure prompt and timely service as and when required, without causing any delay.

13. The payment will be made by this office after installation of devices, ensuring satisfactory working and only on receipt of stock certificate from the concerned courts.
14. Safety box to the bio-metric devices has to be provided by the vendor.
15. The tenders received after the due date will not be entertained at any circumstances.


(SUBRAMANYA J. N.)
Prl. District & Sessions Judge,
Bengaluru Rural District,
Bengaluru
Bengaluru Rural District
Bangalore

Copy Submitted to:

The Registrar General, Hon'ble High Court of Karnataka, Bengaluru for kind information.

Copy forwarded for information with a request to cause publication in the Notice Board of concerned Courts & Offices

1. The Registrar, City Civil Court, Bengaluru.
2. The Registrar, Court of Small Causes, Bengaluru
3. All the Prl. District & Sessions Judges, in Karnataka State.
4. All the courts of this unit.
5. The Deputy Director, Information and Broad Casting Department, Bengaluru.
6. The Deputy Registrar, Chief Metropolitan Magistrate Court, Bengaluru.
7. Computer Branch of this office, for web-hosting.
8. Notice Board of this office.
9. Office copy.